

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI
O.A. NO. 1422/95

New Delhi, this the 9th day of August, 1995

Hon'ble Shri N.V. Krishnan, Vice-Chairman(A)

Hon'ble Mrs. Lakshmi Swaminathan, Member(J)

Shri Kali Charan,
Additional Director of Education(A.E.),
S/o Shri Bhoop Singh
R/o 10/13, Probion Road, The Mall,
Delhi

... Applicant

By Advocate: Shri V.K. Malhotra

Vs.

1. Govt. of India, through
Secretary,
Ministry of Human Resources,
Development, Department of Education,
New Delhi.

2. Lt. Governor of Delhi(Raj Niwas),
National Capital Territory of Delhi,
16-Rajpur Road, Delhi.

3. Commissioner-cum-Secretary(Education),
Old Secretariat, Govt. of NCT,
New Delhi.

4. Director of Education,
Old Secretariat, NCT, Delhi.

... Respondents

O R D E R (ORAL)

Hon'ble Shri N.V. Krishnan, Vice-Chairman(A)

We have heard him. The grievance of the applicant is that the earlier order of the Tribunal(Annexure B-V) directing the respondents to dispose of the appeal has not been complied with. He has filed the fresh O.A. After addressing for sometimes, the learned counsel for the applicant seeks permission to withdraw this O.A. with liberty to pursue other remedies open to him under the law. Permission is granted on the above terms. Original Application is dismissed as withdrawn.

Lakshmi
(LAKSHMI SWAMINATHAN)
MEMBER(J)

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N.V. Krishnan
(N.V. KRISHNAN)
VICE-CHAIRMAN(A)